

No. 19-LA-2022/3 - The following Order by the Governor of Punjab, dated the 16th March, 2022, is published for general information –

“ਹੁਕਮ

ਜਦੋਂ ਕਿ ਪੰਜਾਬ ਰਾਜ ਦੀ 16ਵੀਂ ਵਿਧਾਨ ਸਭਾ ਭਾਰਤ ਦੇ ਸੰਵਿਧਾਨ ਅਨੁਸਾਰ ਬਕਾਇਦਾ ਗਠਿਤ ਹੋ ਗਈ ਹੈ ਅਤੇ ਸੰਵਿਧਾਨ ਦੇ ਉਪਬੰਧਾਂ ਅਧੀਨ ਆਪਣੇ ਪਹਿਲੇ ਸਮਾਗਮ ਲਈ ਇਕੱਤਰ ਹੋਣ ਲਈ ਬੁਲਾਈ ਜਾਣੀ ਹੈ।

ਹੁਣ, ਇਸ ਲਈ, ਸੰਵਿਧਾਨ ਦੇ ਅਨੁਛੇਦ 174 ਦੀ ਕਲਾਜ਼ (1) ਦੁਆਰਾ ਮੈਨੂੰ ਸੋਪੀਆਂ ਗਈਆਂ ਸ਼ਕਤੀਆਂ ਦੀ ਵਰਤੋਂ ਕਰਦਿਆਂ ਮੈਂ, ਬਨਵਾਰੀਲਾਲ ਪੁਰੋਹਿਤ, ਰਾਜਪਾਲ, ਪੰਜਾਬ ਇਸ ਦੁਆਰਾ ਪੰਜਾਬ ਰਾਜ ਦੀ ਵਿਧਾਨ ਸਭਾ ਨੂੰ ਵੀਰਵਾਰ, ਮਿਤੀ 17 ਮਾਰਚ, 2022 ਨੂੰ 11.00 ਵਜੇ ਸਵੇਰੇ ਇਸ ਦੇ ਪਹਿਲੇ ਸਮਾਗਮ ਲਈ ਪੰਜਾਬ ਵਿਧਾਨ ਸਭਾ ਹਾਲ, ਵਿਧਾਨ ਭਵਨ, ਚੰਡੀਗੜ੍ਹ, ਵਿਚ ਇਕੱਤਰ ਹੋਣ ਲਈ ਬੁਲਾਵਾ ਦਿੰਦਾ ਹਾਂ।

ਚੰਡੀਗੜ੍ਹ :
16 ਮਾਰਚ, 2022

ਬਨਵਾਰੀਲਾਲ ਪੁਰੋਹਿਤ,
ਰਾਜਪਾਲ, ਪੰਜਾਬ।

ORDER

WHEREAS THE SIXTEENTH VIDHAN SABHA OF THE STATE OF PUNJAB HAS BEEN DULY CONSTITUTED IN ACCORDANCE WITH THE CONSTITUTION OF INDIA AND HAS TO BE SUMMONED TO MEET FOR ITS FIRST SESSION UNDER THE PROVISIONS OF THE CONSTITUTION.

NOW, THEREFORE, IN EXERCISE OF THE POWERS CONFERRED UPON ME BY VIRTUE OF CLAUSE (1) OF ARTICLE 174 OF THE CONSTITUTION, I, BANWARILAL PUROHIT, GOVERNOR OF PUNJAB, HEREBY SUMMON THE VIDHAN SABHA OF THE STATE OF PUNJAB TO MEET FOR ITS FIRST SESSION AT 11.00 A.M. ON THURSDAY, THE 17TH MARCH, 2022, IN THE PUNJAB VIDHAN SABHA HALL, VIDHAN BHAVAN, CHANDIGARH.

DATED CHANDIGARH:
THE 16TH MARCH, 2022

BANWARILAL PUROHIT,
GOVERNOR OF PUNJAB."

CHANDIGARH:
THE 16TH MARCH, 2022

SURINDER PAL,
SECRETARY.

No. 19-LA-2022/ 3353, dated Chandigarh, the 16th March, 2022.
Copy forwarded for information to:-

1. all Members of the Punjab Vidhan Sabha;
2. the Chief Secretary to Government, Punjab, Chandigarh;
3. all Additional Chief Secretaries / Financial Commissioners / Principal Secretaries / Administrative Secretaries to Government, Punjab, Chandigarh;
4. the Additional Chief Secretary to Government, Punjab, Department of Parliamentary Affairs, Chandigarh (with 4 spare copies) with reference to his Department's letter No. 1/3/2017-3418/83, dated the 16.03. 2022;
5. the Principal Secretary to Hon'ble Chief Minister, Punjab;
6. the Principal Secretary to Governor, Punjab, Chandigarh;
7. the Chief Electoral Officer and Secretary to Government, Punjab, Election Department, Chandigarh (with 4 spare copies);
8. the Legal Remembrancer and Secretary to Government, Punjab, Legislative Department, Chandigarh;
9. the Secretary-General, Rajya Sabha, Parliament House, New Delhi-110001;
10. the Secretary-General, Lok Sabha, Parliament House, New Delhi-110001 (with two spare copies);
11. the Secretary to Government of India, Ministry of Parliamentary Affairs, 92, Parliament House, New Delhi-110001;
12. the Secretary, Government of India, Department of Legal Affairs, Ministry of Law, New Delhi;
13. the Secretary, Election Commission of India, Nirvachan Sadan, Ashoka Road, New Delhi-110001;
14. the Secretaries to all State Legislative Assemblies / Councils in India;
15. the Deputy Secretary to Government of India, Ministry of Home Affairs, (Political I (A) Section), New Delhi - 110001;
16. the Under Secretary to Government, Punjab, General Administration (By name) with 180 spare copies for distribution amongst the various Branches under the Administrative Secretaries;
17. the Librarian, Lok Sabha Secretariat, Parliament House, New Delhi-110001;
18. the Director, Information and Public Relations, Punjab, Chandigarh;
19. The Incharge, United News of India, Building No.6, First Floor, Sector-42, Attawa, Chandigarh-160036;
20. the Incharge, Press Trust of India, S.C.O. 78, First Floor, Sector 47-D, Chandigarh; and
21. all Press Correspondents stationed at Chandigarh.

Tatu Sehgal
**UNDER SECRETARY,
for SECRETARY.**